

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

**RAJYA SABHA
UNSTARRED QUESTION NO. 877
TO BE ANSWERED ON 09.02.2023**

VIOLATION OF ETHICAL STANDARDS BY PRINT MEDIA

877 SHRI AYODHYA RAMI REDDY ALLA:

Will the Minister of INFORMATION & BROADCASTING be pleased to state:

- (a) whether Government is aware that on violation of ethical standards by print media, the Press Council of India (PCI) directs and forwards decisions to the Bureau of Outreach and Communication (BOC) and concerned State Governments;
- (b) whether Government is aware that despite this, newspapers continue to violate the ethical standards, till action is taken by the BOC; and
- (c) whether, taking cognisance of the above, Government has taken any steps to prescribe a certain time period for BOC to act on the decisions of the PCI, if so, the details thereof, and if not, the reasons therefor?

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS AND SPORTS
(SHRI ANURAG SINGH THAKUR)**

(a) to (c) Press Council of India has framed “Norms of Journalistic Conduct” for adherence by the media. The Council takes cognizance, suo-motu or on complaints, of the contents in print media which are in violation of the 'Norms of Journalistic Conduct'. As per section 14 of the Act, the Council, after holding an inquiry, may warn, admonish or

censure the newspaper, the news agency, the editor or the journalist or disapprove the conduct of the editor or the journalist, as the case may be.

The Print Media Advertisement Policy, 2020 inter alia provides for action by CBC against a newspaper on the basis of findings/ recommendations received by it from the Press Council of India.
